

In the National Company Law Tribunal, Jaipur

Item No. 105

CP No. (IB)- 249/9/JPR/2019

UNDER SECTION 9 OF IBC, 2016

In the matter of:

M/s Luxture Surface Coating Pvt. Ltd.

.....Applicant/Petitioners

VS.

M/s Dhanuka Reality Ltd.

.....Respondent

Order delivered on 13.03.2020

Coram: SH. P. S. N. PRASAD, HON'BLE JUDICIAL MEMBER

For Petitioner (s) : Harish Tripathi, Proxy Counsel

For Respondent(s) : Ankit Sain, CS

ORDER

Heard the submissions made by the proxy counsel for the Operational Creditor. CS for the Corporate Debtor is present. The NCLT, Rajasthan Bar Association vide its notice dated 13.03.2020 has stated that in order to mark symbolic protest against the increase in the Rajasthan Advocate Welfare Fund, the NCLT, Rajasthan Bar Association has taken a call for one day work suspension on 13.03.2020 due to which advocates have not appeared before the NCLT but being represented by proxy counsel. Post the matter to 09.04.2020.



**(P. S. N. PRASAD)
JUDICIAL MEMBER**